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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 675/2019 & IAs 17453-54/2019, 246/2020, 1253/2020
DHANI LOANS AND SERVICES LIMITED & ANR. Plaintiffs
Through: Mr. Luv Virmani and Ms.Aadya
Chawla, Advs.

versus

WWW.DHANIFINANCE.COM & ORS. Defendants
Through: Ms.Shweta Sahu, Mr.Brijesh
Ujjainwal, Advs. for D-2-3.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

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22.08.2022

In the order dated 29.01.2020 passed by the learned Joint Registrar (Judicial), it has been recorded that the defendant no.1 has been duly served. In spite of such service, neither its written statement has been filed nor has any one appeared on behalf of the defendant no.1. Accordingly, the defendant no.1 is proceeded *ex parte*.

The learned counsel for the defendant no.2 submits that she is also entering appearance on behalf of the defendant no.3.

List on 22nd September, 2022.

NAVIN CHAWLA, J

AUGUST 22, 2022
RN